


FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF NANA LAYJA POWER COMPANY LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Nana Layja Power Company Limited
2.	Date of Incorporation of Corporate Debtor	November 19 th , 2010
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U40103GJ2010PLC062968
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	301 - 303 Kaivanna Complex, Panchwati, Ahmedabad, Gujarat – 380006.
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Ahmedabad Bench dated 20 th June 2022 in Company Petition No. C.P.(IB)/231(AHM)2021.
7.	Estimated date of closure of Insolvency Resolution Process	17 th December, 2022 (180 days from the Insolvency Commencement date which is 20 th June, 2022)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Ms. Prajakta Menezes Registration No: IBBI/IPA-001/IP-P01349/2018-2019/12016
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 416, Crystal Paradise Co-op Soc. Ltd. Dattaji Salvi Marg, Above Pizza Express, Off Veera Desai Road, Andheri West, Mumbai – 400053 Email Id: prajakta@prmlegal.in
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 416, Crystal Paradise Co-op Soc. Ltd. Dattaji Salvi Marg, Above Pizza Express, Off Veera Desai Road, Andheri West, Mumbai – 400053 Email Id: ip.nlpcl@gmail.com
11.	Last date for submission of claims	06 th July, 2022 (Copy of order issued by Hon'ble NCLT, Ahmedabad Bench in Company Petition No. C.P.(IB)/231(AHM)2021 was received on 22 nd June 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised	Not Applicable

	Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads
<p>Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process for Nana Layja Power Company Limited on 20th June 2022. However, the copy of the order issued by the Hon'ble NCLT, Ahmedabad Bench in Company Petition No. C.P.(IB)/231(AHM)2021 was received on 22nd June 2022.</p> <p>The creditors of Nana Layja Power Company Limited are hereby called upon to submit their claims with proof on or before 06th July, 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
<p>Date: 24th June 2022 Place: Mumbai</p>		 <p>Prajakta Menezes Interim Resolution Professional Registration No. IBBI/IPA-001/IP-P01349/2018-2019/12016</p>